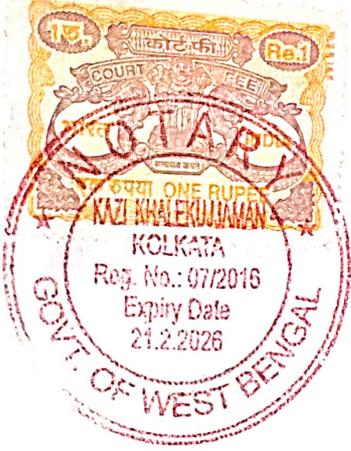


-X-

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
MISCELLANEOUS APPLICATION NO. 31/2025/EZ
IN
ORIGINAL APPLICATION NO. 124/2024/EZ



In The Matter of:

Abhijit Sarkar

... Applicant

Versus

West Bengal Pollution Control Board
& Ors.

... Respondents

COMPLIANCE AFFIDAVIT ON BEHALF OF THE RESPONDENT NUMBER 03,
DISTRICT MAGISTRATE & COLLECTOR, SOUTH (24) PARGANAS DISTRICT.

INDEX

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1.	Affidavit-of-Compliance		1-6
2.	Photocopy of the letter vide memo no. 55/NGT/426/OA124/24 dated 20.01.2025 written by the District Magistrate, South 24 Parganas to the Commissioner of Kolkata Municipal Corporation has been annexed and marked as	'A'	7-9
3.	Photocopy of the excerpts of the 'e-file' along with all annexed documents are collectively annexed and marked as	'B'	10-18
4.	Photocopy of the letter dated 03.02.2026 vide memo no. KMC/Bldg/D.G(B)/26/25-26 written by Director General Building, KMC to the District Magistrate & Collector, South 24 Parganas has been annexed and marked as	'C'	19-20

Filed By:-

Sibojyoti Chakrabarti

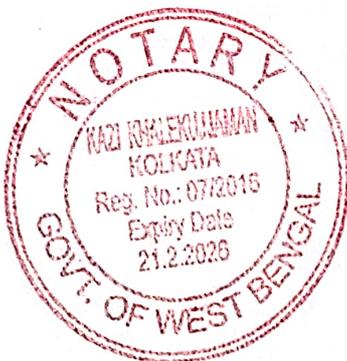
SIBOJYOTI CHAKRABARTI

Advocate

State of West Bengal

(M): 9007035534

Email: subho.advocate@gmail.com

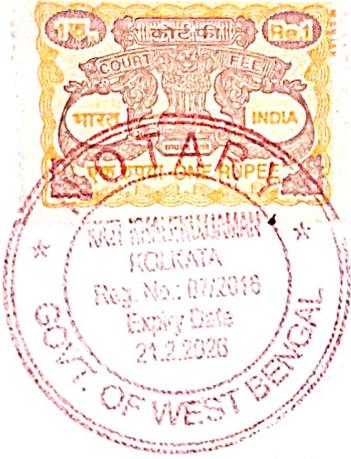


12 FEB 2026

Before the Notary
at Alipore Judge's Court

Sl. No. 143 Dated 12/2/26

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
MISCELLANEOUS APPLICATION NO. 31/2025/EZ
IN
ORIGINAL APPLICATION NO. 124/2024/EZ



In The Matter of:

Abhijit Sarkar

... Applicant

Versus

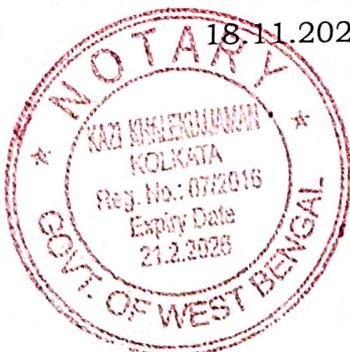
West Bengal Pollution Control Board
& Ors.

... Respondents

COMPLIANCE AFFIDAVIT ON BEHALF OF THE RESPONDENT NUMBER 03,
DISTRICT MAGISTRATE & COLLECTOR, SOUTH (24) PARGANAS DISTRICT.

I, Sri Saddam Navas, S/o Badarudeen M, aged about 36 years, by faith-Muslim, by occupation-service, presently posted as Additional District Magistrate, (Land Reforms) & District Land & Land Reforms Officer, South (24) Parganas, having office at New Treasury Building (8th & 9th floor), Alipore, Kolkata: 700027, do hereby solemnly affirm and declare as follows:-

1. That I am the Additional District Magistrate, (Land Reforms) & District Land & Land Reforms Officer, South (24) Parganas, and I have been authorized by the District Magistrate & Collector, district South (24) Parganas and herein, to affirm this compliance affidavit on his behalf.
2. That the Hon'ble National Green Tribunal, Eastern Zone Bench, vide Solemn Order dated 12.01.2026 had directed Respondent no. 3 i.e. the District Magistrate and Collector, South 24 Parganas to file the compliance of the order passed by the Hon'ble Tribunal, dated 18.11.2024 in OA case no. 124/2024/EZ, in the form of affidavit.



12 FEB 2026

- X -

3. That in compliance and obedience to the said solemn Order the District Magistrate, South 24 Parganas, vide letter being memo no. 55/NGT/426/OA124/24 dated 20/01/2025, has informed and requested the Commissioner of Kolkata Municipal Corporation to comply the solemn order of Hon'ble Tribunal dated 18.11.2024, in which the tribunal has pleased to instruct, "...the Respondent No.2, Municipal Commissioner, Kolkata Municipal Corporation to ensure that all illegal constructions from the water body in question are removed and in addition the water body is restored to its original form after due cleaning and removal of water hyacinths or any other vegetation growth which may have led to the deterioration of the water quality".

1
Photocopy of the letter dated 20.01.2025 written by the District Magistrate, South (24) Parganas to the Municipal Commissioner of Kolkata Municipal Corporation is annexed herewith and marked with the letter 'A'.

4. That the Office of the Municipal Commissioner, Kolkata Municipal Corporation in response of the aforementioned letter has communicated through 'e-file' that, the Director General Building, Kolkata Municipal Corporation has submitted on 30.01.2026,

"1. On receiving a case file from NGT vide original application number 124/2024/EZ (Earlier OA 208/2024/PB) Abhijit sarkar Vs. Kolkata municipal corporation and others an inspection was carried out at the captioned premises. On observation it appears that there exists a water body with some RTDH at its northern side. The plot is butted and bounded by boundary walls at the time of inspection. But from office record no sanction related document has been found, so a notice U/S 401 of KMC Act 1980 issued.

2. Demolition of the unauthorized structure U/S 400(8) of KMC Act 1980 was passed by Hon'ble Mayor vide MIC item no M 51.83 dated 13.12.2024.

3. On 24.04.2025 said demolition was carried out with the assistance of Parnashree P.S but during execution representative of person responsible came at site and produced an ad interim order



12 FEB 2026

~~XXXX~~

of injunction valid till 25.07.2025 in relation to the above court matter. So a part demolition has been carried out on 24.04.2025 accordingly GD has been lodged at parnashree PS.

4. The NGT eastern zonal bench Kolkata ordered as "illegal construction needs to be demolished by the suitable authority". The Person responsible submitted a letter dated 23.12.2025 along with a copy of ad interim order of injunction (T.S No. 1312/2024) which is valid up to 26.02.2026. So no further demolition date will be fixed up by this department."

Photocopy of the excerpts of the 'e-file' along with all documents are collectively annexed herewith and marked with the letter 'B'.

5. That it is further stated that the Director General Building, Kolkata Municipal Corporation has sent a letter to the District Magistrate & Collector, South (24) Parganas being memo no. KMC/Bldg/D.G(B)/26/25-26 dated 03.02.2026, in which he has submitted that there is an injunction order of the Ld. 5th Civil Judge (Junior Division) at Alipore against the demolition of unauthorised construction till 26.02.2026.

Photocopy of the Compliance Report dated 03.02.2026 written by Director General Building, KMC to the District Magistrate & Collector, South 24 Parganas along with Information Slip obtained from the Learned Court are collectively annexed herewith and marked with the letter 'C'.

6. That accordingly the Solemn Order of the Hon'ble Tribunal has been complied.
7. That the deponent craves leave of this Hon'ble Tribunal to file supplementary affidavit as may be directed by the Hon'ble Tribunal.

8. That the statements made in the above paragraphs are true to my knowledge and belief and as per records available in the office.



12 FEB 2026

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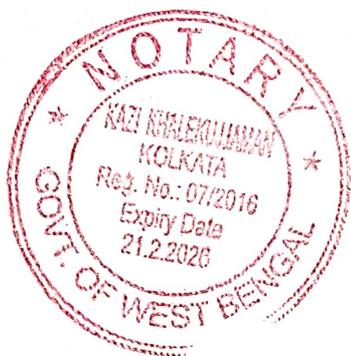
9. That it is therefore respectfully prayed that Hon'ble Tribunal may pass such order/orders as it deems fit and proper in the interest of justice.

Identified by me

Sibojyoti Chakrabarti
Advocate
12.02.2026
For The State of West Bengal

Saddam Nawas
Deponent

Additional District Magistrate and
District Land & Land Reforms Officer
South 24 Parganas, Alipore



12 FEB 2026

Before the Notary
at Alipore Judge's Court



VERIFICATION

— * —

Verified at Kolkata by the deponent above named on this the 12th Day of February, 2026 and say that the contents of this affidavit made in paragraph nos. 1 is true to my knowledge and those made in paragraphs no. 2 to 5, are true to my information derived from the office records and rest are my respectful submission before this Hon'ble Tribunal.

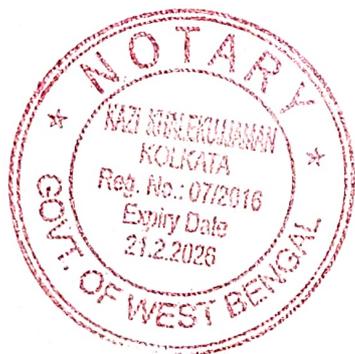
Identified by me

Abhijit Chakrabarti

Advocate 12.02.2026
For The State of West Bengal

Saddam Nawas
Deponent

Additional District Magistrate and
District Land & Land Reforms Officer
South 24 Parganas, Alipore



Solemnly declare and affirmes
before me on identification under
the notaries Act

Khatun
Kazi Khatun Khatun
Notary, Govt. of West Bengal
Regn. No.: 07/2016

12 FEB 2026

OFFICE OF THE
DISTRICT MAGISTRATE & COLLECTOR
SOUTH 24 PARGANAS



Office: 12, Biplabi Kanai Bhattacharya Sarani, Alipore, Kolkata - 700027
Phone: 033-2449 9944 / 2479 1694, Fax: 033-2448 7871
Email: dm.s24pgs@gmail.com, dm-ali@nic.in

Memo no. 55 /NGT/ 426 /OA124/24

Date: 20 /01/2025

To
The Commissioner
Kolkata Municipal Corporation
1st Floor, Central Municipal Office (CMO)
5, S. N. Banerjee Road
Kolkata 700013

Sub: Seeking status report of L.R Plot no. 8481 involved in O.A case
124 of 2024/EZ in the matter of Abhijit Sarkar vs. West Bengal
Pollution Control Board & Ors.

Sir,

The office of the undersigned would like to seek report on above mentioned matter by 24.01.2025, along with a photograph of the said land showing present condition of the suit plot bearing R.S & L.R plot no. 8481 of Mouza - Behala, J.L no. 102 to comply the solemn order of the Hon'ble Court passed on 18.11.2024 in the matter of Abhijit Sarkar vs. West Bengal Pollution Control Board & Ors. bearing case no. 124/2024/EZ.

Enclosed: As stated


District Magistrate
South 24 Parganas

OFFICE OF THE
DISTRICT MAGISTRATE & COLLECTOR
SOUTH 24 PARGANAS

Office: 12, Biplabi Kanai Bhattacharya Sarani, Alipore, Kolkata - 700027
Phone: 033-2449 9944 / 2479 1694, Fax: 033-2448 7871
Email: dm.s24pgs@gmail.com, dm-ali@nic.in



Memo no. 55/NGT/ 238 /OA124/24

Date: 21/1/26

To
The Commissioner
Kolkata Municipal Corporation
1st Floor, Central Municipal Office (CMO)
5, S. N. Banerjee Road
Kolkata 700013

Sub: Compliance of solemn order passed by Hon'ble National Green Tribunal dated 18.11.2024 in the matter of Abhijit Sarkar Vs. West Bengal Pollution Control Board being case no. OA 124/2024/EZ

Ref: Memo no. 55/NGT/426/OA124/24 dated 20/01/2025 issued by Office of the District Magistrate & Collector, South 24 Parganas

Sir,

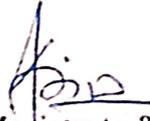
Apropos the above-mentioned subject and reference, the Hon'ble Tribunal has been pleased to dispose of the matter directing the District Magistrate South 24 Parganas, to file a Compliance Report by 31.01.2025. Subsequently, the District Magistrate, South 24 Parganas had sent your kind office the above referred letter seeking the report on above mentioned matter by 24.01.2025, along with a photographs of the said land showing present condition of the suit plot bearing R.S & L.R plot no. 8481 of Mouza - Behala, J.L no. 102, classified as Pukur.. In response of which, your kind office had communicated through 'e-file' that the E & H Department of Kolkata Municipal Corporation has already cleaned up the instant water body, Ward Number 130, KMC Borough Number XIV and submitted that, to restore the water body to its original state as per the solemn order of Hon'ble Tribunal, a structure present over a part of the water body needs to be demolished by the Building Department, K.M.C.

However, neither any communication has been received from your kind office nor from the Building Department of Kolkata Municipal Corporation affirming the complete restoration of the water body in question by demolition of the structure over water body.

Meanwhile, the Hon'ble National Green Tribunal has initiated a *Suo Motu* Misc Application vide No. M.A. 31 of 2025 in Original Application No. 124 of 2024 seeking the compliance report with regard to the direction passed by the solemn order dated 18.11.2024.

Considering the above circumstances, the undersigned would like to request you to provide the compliance report as directed by the Hon'ble Tribunal vide solemn order dated 18.11.2024, so as to enable in filing compliance report before the Hon'ble NGT. The next date of hearing of M.A case no. 31 of 2025 is fixed on 10.02.2026.

Enclosed: As stated


District Magistrate & Collector
South 24 Parganas

- 1X -

Amurur - 'B'

Note # 1

Re: Illegal filling of waterbody behind the Premises No 14/1,16/A,18 and 45/7 Becharam Chatterjee Road Behala, Kolkata-700034 in Ward 130 Under Borough XIV.

Ref: Order of Hon'ble NGT vide case OA No. 124/2024/EZ dated 18/11/2024

Action Taken Report

As per order of **National Green Tribunal Principal Bench, New Delhi** regarding the above mentioned water body, E&H dept. KMC has cleaned the waterbody. Necessary Photographs (before & after) may be seen.

However, the portion filled up in comparison with NRSA(aerial) map (marked hatch in the sketch) could not be restored as there exists a RT shed structure. A note regarding this has already been forwarded to Building Dept. for further action. If the RT structure is demolished by Building Dept., E&H Dept. will restore the remaining portion of the waterbody.

Submitted please.

25/01/2025 04:43 pm

**ATINDRA GHOSH
SUB. ASSTT. ENGR(E&H)(KMC), GOWB**

Note # 2

25/01/2025 04:44 pm

**KINGSHUK BARMAN
ASSTT. ENGR-C(EH)(KMC), GOWB**

Note # 3

25/01/2025 04:48 pm

**ARUP SARKAR
EX ENGR-C(E&H)(KMC), GOWB**

Note # 4

D M South 24 Parganas
Mpl Commissioner

With reference to order of Hon Court followed by the letter of DM , the ATR (note 1) may be forwarded to DM South 24 Parganas for doing the needful.

The water body has been cleaned by E&H dept in compliance to the order of the

court. A structure is located on the filled up portion of water body and some trees are also grown up. ([sketch plan](#) and [photograph](#)). The water body can be restored to its original position only if the structure is demolished by the Building department and trees are cut by the P&S department

25/01/2025 05:38 pm

PARTHA SARATHI SAMANTA
DG(E&H)(KMC), GOWB

Note # 5

for kind consideration

26/01/2025 06:36 pm

DHAVAL JAIN
MPL COMMISSIONER(KMC), GOWB

Note # 6

27/01/2025 02:23 pm

SUMIT GUPTA
DM

Note # 7

From Note# 4, it appears that the restoration process remains incomplete. File may kindly be returned to KMC for the complete restoration of the water body and request a full compliance report to ensure adherence to the directions of the Honourable NGT in OA No. 124/2024/EZ.

31/01/2025 04:34 pm

SADDAM NAVAS
ADM(LR)

Note # 8

04/02/2025 10:48 am

SUMIT GUPTA
DM

Note # 9

Please check urgently

04/02/2025 12:52 pm

DHAVAL JAIN
MPL COMMISSIONER(KMC), GOWB

Note # 10

Both Bldg & PS dept may be informed accordingly

04/02/2025 01:59 pm

PARTHA SARATHI SAMANTA
DG(E&H)(KMC), GOWB

Note # 11

04/02/2025 05:40 pm

**ARUP SARKAR
EX ENGR-C(E&H)(KMC), GOWB****Note # 12**

05/02/2025 02:21 pm

**KINGSHUK BARMAN
ASSTT. ENGR-C(EH)(KMC), GOWB****Note # 13**

This matter may be forwarded to Building Dept. please

08/02/2025 11:37 am

**ATINDRA GHOSH
SUB. ASSTT. ENGR(E&H)(KMC), GOWB****Note # 14**

Building Dept. may be requested to take necessary action.

08/02/2025 11:40 am

**KINGSHUK BARMAN
ASSTT. ENGR-C(EH)(KMC), GOWB****Note # 15**

As per order of Mpl. Commissioner in Note#9 the file may be forwarded to the Building Department for further course of action please.

10/02/2025 01:07 pm

**ARUP SARKAR
EX ENGR-C(E&H)(KMC), GOWB****Note # 16**

DG(Bldg)

DG(E&H)

For urgent action please to demolish the Structure stated in note#4 to comply the order of Hon`ble NGT.

10/02/2025 05:33 pm

**SUDIPTO KUMAR CHATTOPADHYAY
DYCE(EH)(KMC), GOWB****Note # 17**

10/02/2025 05:39 pm

PARTHA SARATHI SAMANTA
DG(E&H)(KMC), GOWB**Note # 18**

Please take necessary action on urgent basis and report.

11/02/2025 06:27 pm

UJJWAL KUMAR SARKAR
DG(BUILDING)(KMC), GOWB**Note # 19**

11/02/2025 09:30 pm

PRANAB GHOSH
DY CH ENGR-C(BLDG)(KMC), GOWB**Note # 20**

This is related to Ward no- 130. Therefore required to be forwarded to EE(C)/Bldg/Br-XIV.

25/07/2025 03:50 pm

DEBOJIT DAS
EX ENGR-C(BLDG-SSU)(KMC), GOWB**Note # 21**

28/07/2025 02:58 pm

PRANAB GHOSH
DY CH ENGR-C(BLDG)(KMC), GOWB**Note # 22**

As per office record it is found that previously a notice u/s 401 of KMC Act 1980 vide notice no. 1791 dated 25/09/2024 issued to the person responsible. Higher authority ordered to demolish the unauthorized structure u/s 400(8) of KMC Act 1980 vide MIC Item no. M 51.83 dated 13/12/2024. Accordingly demolition was carried out on 24/04/2025 and some portion demolished with the assistance of Parnashree P.S. During demolition the person responsible has shown an ad-interim order of injunction. The P/R informed through her letter dated 14/06/2025 that the ad-interim order is extended till 25/07/2025. P/R again inform through her letter dated 11/08/2025 that the ad-interim order is extended till 17/09/2025.

Submitted for your kind information and further order please.

[Document 98.pdf](#)

19/08/2025 12:30 pm

DIPAK ROY
EX ENGR-C(BLDG-SSU)(KMC), GOWB**Note # 23**

19/08/2025 06:04 pm

**PRANAB GHOSH
DY CH ENGR-C(BLDG)(KMC), GOWB**

Note # 24

Please demolish the remaining portion of unauthorized construction.

23/09/2025 03:50 pm

**UJJWAL KUMAR SARKAR
DG(BUILDING)(KMC), GOWB**

Note # 25

Please comply.

25/09/2025 05:56 pm

**PRANAB GHOSH
DY CH ENGR-C(BLDG)(KMC), GOWB**

Note # 26

**Re: Illegal filling of waterbody behind the Premises No 14/1,16/A,18 and
45/7 Becharam Chatterjee Road Behala, Kolkata-700034 in Ward 130
Under Borough XIV.**

**Ref: Order of Hon'ble NGT vide case OA No.
124/2024/EZ dated 18/11/2024**

Action Taken Report

DG(Building)

1. On receiving a case file from NGT vide original application number 124/2024/EZ (Earlier OA 208/2024/PB) Abhijit sarkar Vs. Kolkata municipal corporation and others an inspection was carried out at the captioned premises. On observation it appears that there exists a water body with some RTDH at its northern side. The plot is butted and bounded by boundary walls at the time of inspection. But from office record no sanction related document has been found, so a notice U/S 401 of KMC Act 1980 issued.
2. Demolition of the unauthorized structure U/S 400(8) of KMC Act 1980 was passed by Hon'ble Mayor vide MIC item no M 51.83 dated 13.12.2024.
3. On 24.04.2025 said demolition was carried out with the assistance of Parnashree P.S but during execution representative of person responsible came at site and produced an ad interim order of injunction valid till 25.07.2025 in relation to the above court matter. So a part demolition has been carried out on 24.04.2025 accordingly GD has been lodged at parnashree PS.
4. The NGT eastern zonal bench Kolkata ordered as "illegal construction needs to be demolished by the suitable authority". The Person responsible submitted a letter dated 23.12.2025 along with a copy of ad interim order of injunction (T.S No. 1312/2024) which is valid upto 26.02.2026. So no further demolition date will be

fixed up by this department.

[New Document\(103\).pdf](#)

30/01/2026 06:26 pm

**SANJIB KUMAR DE
EX ENGR-C(BLDG-SSU)(KMC), GOWB**

Note # 27

The above Notes may kindly be seen. As there is ad interim order of Injunction this department is not able to demolish the unauthorized construction now.

This is for your kind information please.

Submitted please.

30/01/2026 06:35 pm

**UJJWAL KUMAR SARKAR
DG(BUILDING)(KMC), GOWB**

Note # 28

03/02/2026 03:54 pm

**SUMIT GUPTA
MPL COMMISSIONER(KMC), GOWB**

AGENDA FOR THE MAYOR-IN-COUNCIL MEETING, KMC

Item No. - 13

Date 13/12/24

Re: Unauthorized construction at Premises No. Northern side of 82, Becharam Chatterjee Road
Ward No. 130, Borough XIV, P.S. Parnashree

This is a case of unauthorized construction. As reported by the concerned Borough it is found that there exists an asbestos shed structure, a brick structure room and there is an existence of a pond at the alleged location. As there is no sanctioned plan in support of the said construction, this department issued stop work notice u/sec. 401 of the KMC Act, 1980 on 25/09/2024 along with Police Intimation sent to Parnashree Police Station on 25/09/2024

Department also placed the matter to take action u/sec. 400 of the KMC Act, 1980 along with D-Sketch and infringement statement. The alleged construction infringes several building rules including rules 133 & 134 of the KMC Bldg. Rules, 2009.

D.G (Bldg.) has ordered to take action u/sec. 400(8) of the KMC Act, 1980.

Moreover, the said unauthorized construction, if allowed to stand, may lead to accidental hazard and may also create several hazards like fire hazards and environmental hazards etc.

Considering the above situation and safety of public in general, department recommends demolition of the unauthorized structure forthwith under Section 400(8) of the KMC Act, 1980.

The matter is placed before the meeting of Mayor-in-Council, KMC for approval.

Dy.C.E (Bldg.) / South

D.G (Building)

Municipal Commissioner

Resolved in MIC dt - 13.12.24
M-51-83

Considering the facts & circumstances as stated above in the departmental report and upon due consideration of other relevant issues, it is resolved that since the person responsible executed the unauthorized construction as indicated in the précis of the Agenda Item as identified by the concerned department. Since such unauthorized construction is unsafe and may lead to accident resulting in loss of human life and property, appropriate action towards demolition of such unauthorized construction be taken forthwith under Section 400(8) of the KMC Act, 1980 with the help of police force.

Copy forwarded to D.G. (Bldg)
for his kind information.

13.12.24

Asst. Secy
Meeting Records Section
Municipal Secy's Dept

Hon'ble Mayor
K.M.C.

W. CH. EBB(B)/M
Please Execute

- X -

Ref: P. 16/200 P. 5
G. E. No. 2475
Dt. 24.1.25

To,
The Officer-in-Charge
Parnashree Police Station



6.8.2025
2.2.25
24.4.25

Sub: Demolition of unauthorised construction U/S 400 (8) of KMC Act 1980 at Premises

no. Northern Side of 82 Becharam Chatterjee Road In Ward 130 Br. XIV

Rel. Memorandum: KMC/RI/104.42(B)/N/019/25-26 Dt. 22.04.2025
M.T.C. Order No. M 51.83 Dt. 13.12.24

Sir,

As per direction of KMC higher authority a demolition programme of unauthorised construction U/S 400(8) of KMC Act 1980 has been fixed on 24.4.2025 at 11 A.M under Parnashree police station at the above-mentioned premises and the undersigned KMC officials alongwith the enlisted /empanelled demolition contractor has reached the concern PS for the scheduled demolition programme as mentioned above.

Sealed envelope has been opened in presence of you and that already was informed to you through departmental mail from KMC higher authority. So, you are kindly requested to process your official formalities and arrange sufficient police assistance for peaceful demolition work.

Thanking You

Assistant Engineer(C)
K.M.C. Building Deptt.
Assistant Engineer (C)
K.M.C., Building Deptt
Br- XIII & XIV
Borough No.-XIII & XIV
K.M.C. Building Deptt.
Assistant Engineer (C)

-X8-



PARNASHREE P. S.

G D E No 2512

Date 24.07.2025

SI/PPS
24/07/25

To
The officer in charge,
Parnashree P. S.

Subject:- Demolition of unauthorized construction up 4m (9) of
KMC act 1980 at Premise no/PLN- Northern side
of 82 Becham Chatterjee Road in Wd-130 B. XIV

Ref: Memo. KMC/BJ4/Dy.(E/B)/N/019/25-26/ 01.22.06.2025
M.C. STAND: N 51.93 Dt. 13.12.2024

It is to inform you as per demolition programme 4.6m
of KMC act 1980 and as per direction of KMC higher
authority demolition work has been started but PIR
came to the site later and shown us an ad-interim
order passed by J. 5th Civil Judge (jr. division) at Alipore
vide title suit no. 1312 of 2024 (Rupa Mukherjee vs. Anand
Mukherjee) dt. 23.04.2025 which is valid upto 01.07.25
so the demolition work has been stopped. Thanking you
for your co-operation.

(Nilanjana Mukherjee)
25/07/25 9062005209
Assistant Engineer (C)
K.M.C., Building Deptt
Borough No -XIII & XIV

- X -

A. M. BANERJEE - 'C'

35



THE KOLKATA MUNICIPAL CORPORATION
BUILDING DEPARTMENT
5, S.N. BANERJEE ROAD
KOLKATA-700 013

Memo No. KMC/Bldg/D.G (B)/26/25-26

Dated 03.02.2026

From: Director General (Building)
Building Department.

To,
The District Magistrate,
South 24 Parganas,
Office of the District Magistrate & Collector,
12, Biplabi Kanai Bhattacharya Sarani, Alipore,
Kolkata - 700 027

Sub : Compliance of solemn order passed by Hon'ble National Green Tribunal dated 18/11/2024 in the matter of Abhijit Sarkar Vs. West Bengal Pollution Control Board being case no. OA 124 / 2024 / EZ

Ref : Memo no. 55 / NGT / 426 / OA 124 / 24 dated 20/01/2025 issued by Office of the District Magistrate & Collector, South 24 Parganas.

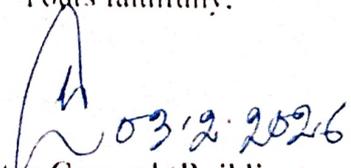
Sir,

With reference to your Memo No. 55 / NGT / 238 / OA 124 / 24 dated 21/01/2026, I am directed to inform you that there is an injunction order of the Ld. 5th Civil Judge (Junior Division) at Alipore against the demolition of unauthorized construction till 26/02/2026.

The order of the said injunction is attached herewith for your kind perusal please.

Thanking you.

Yours faithfully,


Director General (Building)
D G (BUILDING)
K M C

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Annexure - 'c'

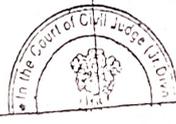
HIGH COURT FORM NO. (M) 55 Civil / (H) 30 (Criminal)

West Bengal Form No. 870

APPLICATION FOR INFORMATION

Serial No. & Date 1	Name & residence of the applicant 2	Nature of information required 3	Date on which information is to be ready 4	Signature of Officer receiving the application 5	REMARKS 6
	<p>SHRIJEEB BISWA Advocate</p> <p>IOA, Bijoy Mukherjee Lane, Kolkata, 75</p>	<p>District - South 24 Parganas In the Court of learned Civil Judge (Senior Division) at Alipore</p> <p>The suit no - 1312 of 2024</p> <p>Rupa Mukherjee ... Plaintiff vs - Sannak Mukherjee ... Defendant</p> <p>Please let me know whether there is any Ad-Interim injunction Order in the suit property mentioned below?</p> <p>If Yes, till which date the said order is in force?</p> <p>What is the Ad-Interim Order has been passed?</p> <p><u>Schedule</u></p> <p>14 THAT Plot and parcel of reserved land having an estimated area of two-thirds (2/3) acre more or less, situate in ward 20/100, constructed therein and occupied by 1/3 Becharan Chatterjee & situated at 1/3 Becharan Chatterjee Road, P.O. - Panchsala (Pincode - 700034) having phone address no - 700034 / 41300202650</p>	13/06/25		<p>1) Yes</p> <p>2) The Ad-Interim Order is extended till 25/7/25.</p> <p>3) That the Prayer for ad-Interim injunction is allowed. Defendant is hereby restrained from forcibly taking possession of the suit property by ousting the Plaintiff therefrom and from disturbing the peaceful possession of the Plaintiff therein till 05.07.2024.</p>

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13/06/25

BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
MISCELLANEOUS APPLICATION NO.
31/2025/EZ

IN
ORIGINAL APPLICATION NO.
124/2024/EZ

In The Matter of:

Abhijit Sarkar

... Applicant

Versus

West Bengal Pollution Control Board
& Ors.

... Respondents

COMPLIANCE AFFIDAVIT ON
BEHALF OF THE RESPONDENT
NUMBER 03, DISTRICT MAGISTRATE
& COLLECTOR, SOUTH (24)
PARGANAS DISTRICT

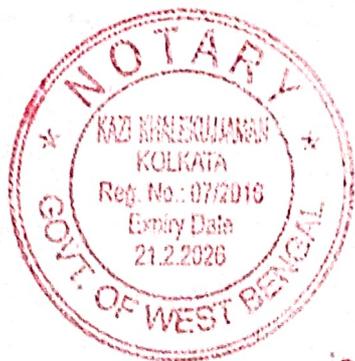
SIBOJYOTI CHAKRABARTI

Advocate

For The State of West Bengal

Email: subho.advocate@gmail.com

(M): 9007035534.



12 FEB 2026